

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

22. Contempt Petition/8/2023 IA(COMPANIES.ACT)/43/2024 in
CP/280(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2024**

**NAME OF THE PARTIES:- Ravi Gum Industries Ltd. Vs. Hirji
Premchand Dednia**
IN THE MATTER OF
Hirji Premchand Dednia
V/s
Ravi Gum Industries Ltd.

Section: Rule 11 of NCLT Sec 425 & 241 of Companies Act, 2013

ORDER

Contempt Petition 8 of 2023:- Counsel, Narendra L Jain appeared for the Applicant and PCS, Nithish Bangera appeared for the Respondent no. 1. Counsel appearing for the Respondent no. 1 states at bar that he does not intend to file reply and IA(Companies Act) 43 of 2024 filed by the Respondent no. 1 should be treated as his reply to the present Contempt Petition 8 of 2023. It has been noticed that no notices have been issued to the Respondent nos. 2 to 4. **Registry is directed** to issue notice to the Respondent nos. 2 to 4 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. List this matter on **10.06.2024**.

IA 43 of 2024:- PCS, Nithish Bangera appeared for the Applicant and Counsel, Narendra L Jain appeared for the Respondent nos. 1 and 2.

Counsel appearing for the Respondent nos. 1 and 2 seeks time to file reply. Let reply, if any, on behalf of the Respondent nos. 1 and 2 be filed by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **10.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)